

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.7 - IA/751(AHM)2024
in

CP(IB) 30 of 2018

[TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Swiss Ribbons Pvt. Ltd.

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Geeta Lundwani, Adv.
Liquidator : Mr. George Samuel

ORDER

IA/751(AHM)2024

Heard Learned counsel for the applicant.

Extension of liquidation period is granted for three months. No further extension will be granted. In view of the above, IA 751 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)